

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. III

Service Tax Appeal No. 53202 of 2018

(Arising out of Order-in-Appeal No. 367-368(SM)ST/JPR/2018 dated 05.06.2018 passed by the Commissioner, Customs & Central Excise (Appeals-I), Jaipur)

Shri Ravindra Kumar Badana

Appellant

Director M/s Run Detective (P) Ltd.,
Bhiwadi

VERSUS

**Commissioner, Central Excise & CGST,
Alwar**

Respondent

Appearance

None – for the Appellant.

Shri Harshvardhan, Authorized Representative – for the
Respondent

CORAM :

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/Decision : 22/01/2024

Final Order No. 50121/2024

Binu Tamta

The learned Authorized Representative for the Revenue has submitted that the matter has been settled under SVLDR Scheme and ST-4 form is placed on record. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Binu Tamta)
Member (Judicial)

(Hemambika R. Priya)
Member (Technical)

RM

